

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**(CIRCUIT BENCH AT SHIMLA)**

...

**ORIGINAL APPLICATION NO. 063/00740/2017 & M.A.  
63/1824/2017**

**Chandigarh, this the 15<sup>th</sup> day of March, 2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...  
Dharmi Devi age 38, w/o Sh.Hari Singh, R/o Village Tarjun (Keolidhar) PO Majhar, Tehsil Chachyot, District Mandi, H.P. (Group-D)

....APPLICANT

(Argued by: Shri Digvijay Singh, Advocate)

VERSUS

1. Union of India through Secretary (Department of Telecommunication), Sanchar Bhawan, 20 Ashoka Road, New Delhi-11001.
2. Assistant Director General (STN), Department of Telecommunication, Sanchar Bhawan, 20 Ashoka road, New Delhi-11001.
3. General Manager, Bharat Sanchar Nigam Ltd., District Mandi, Mandi, H.P.
4. Sub Divisional Engineer (Telecom), Gohar, District Mandi, H.P.

....RESPONDENTS

(By Advocate: Shri Anshul Bansal, for respondents 1&2  
Shri Ranjan Sharma, for respondents 3&4)

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

M.A. No. 63/1824/2017

This M.A. has been filed by the applicant for restoration of the Original Application (O.A.) which was dismissed in default for non-

prosecution on 6.10.2017. Notice was issued to respondents on the last date of hearing.

2. The respondents did not file reply to the M.A.
3. We have heard the learned counsel for the parties.
4. Considering no objection from the respondents and for the reasons stated in the M.A., we allow the same. The order dated 6.10.2017 is hereby recalled and O.A. is ordered to be restored to its original number.

Original Application 063/740/2017

Learned counsel appearing on behalf of applicant submits that he wants to withdraw this O.A. with liberty to file fresh one on the same cause of action with better particulars.

2. Therefore, the O.A. is dismissed as withdrawn with liberty as prayed for.

**(P. GOPINATH)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 15.03.2018**

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